

**Central Electricity Regulatory Commission  
New Delhi**

**RECORD OF PROCEEDINGS**

**Petition No. 332/2009**

Subject: Petition for approval of tariff of Badarpur Thermal Power Station (705 MW) for the period from 1.4.2009 to 31.3.2014

Date of Hearing: 25.8.2011

Coram: Shri S.Jayaraman, Member  
Shri M.Deena Dayalan, Member

Petitioner: NTPC Limited

Respondents: North Delhi Power Ltd.  
BSES Rajdhani Power Ltd.  
BSES Yamuna Power Ltd.  
New Delhi Municipal Council  
Military Engineering Services

Parties present: Ms. Alka Saigal, NTPC Ltd.  
Shri V.K.Padha, NTPC Ltd.  
Shri Sameer Agarwal, NTPC Ltd.  
Shri V.P.Singh, Advocate, BRPL and BYPL  
Shri Sanjay Shrivastav, BRPL  
Shri Sunil Barnwal, BRPL  
Shri Haridas Maity, BYPL  
Shri Abhishek Shrivastava, BYPL  
Shri Pankaj Dhingra, BYPL

The representative of the petitioner submitted that the matter was heard on 26.5.2011 and 7.7.2011 and desired information was sought for by the Commission has already been furnished by them.

2. The learned counsel for respondent Nos. 2 and 3, BRPL and BYPL, submitted as under:

(a) The opening equity taken in the present petition is to the tune of Rs. 19551 lakhs, whereas the closing equity considered by the Commission in its order dated 28.9.2010 in Petition No. 194 of 2009 is to the tune of Rs. 17090 lakhs. The Commission may direct the petitioner to revise the same accordingly.

(b) The Station Heat Rate claimed in the petition is 2825 Kcal/ KWh, whereas there would be reduction in the Station Heat rate in terms of

the order of the Commission dated 12.5.2011 in Petition No. 324/2009. This being so, the weighted average for all the five units, some of which have outlived their useful life, cannot be 2825 Kcal/KWh. The petitioner should therefore be directed to give the unit- wise Station Heat Rate.

3. The representative of the petitioner, NTPC Ltd., submitted that an amended petition giving all the details has already been filed and copy served on the respondents on 14.2.2011. The Commission directed the petitioner to hand over a copy of the said amended petition on the respondent Nos. 1 and 2. The Respondents are directed to file reply by 19.9.2011 with copy to the petitioner, who may file its rejoinder, if any, by 26.9.2011.

4. The petitioner is directed to submit, on affidavit, the details in respect of gross block and liabilities (assets/ works wise), on or before 12.9.2011.

5. Matter is to be listed for hearing on 4.10.2011.

(T.Rout)  
Joint Chief (Law)